## **Regarding Point of Order**

**SHRI N. K. PREMACHANDRAN:** Speaker Sir, I am on a point of order. ? (*Interruptions*)

माननीय अध्यक्ष : मैंने आपको अभी बोलने की इजाजत नहीं दी है ।

**SHRI N. K. PREMACHANDRAN:** Sir, my point of order is on the Constitution. ? (*Interruptions*)

माननीय अध्यक्ष **:** ठीक है तो एक पॉइंट ऑफ ऑर्डर आप ले लीजिए और एक पॉइंट ऑफ ऑर्डर निशिकांत जी ले लेंगे । निशिकांत जी, आप भी तैयार हो जाइए । ठीक है, आप बोलिए ।

SHRI N. K. PREMACHANDRAN: Thank you very much, Mr. Speaker Sir.

I am not questioning the wisdom of the Business Advisory Committee (BAC). Yes, the BAC has recommended and the House has approved it also, that is the Final Batch of the Supplementary Demands for Grants, Budget of Manipur, etc. All these things coming together is not fair and proper. I will substantiate it.

What is the next agenda in the Seventh Report? It is consideration of the Statutory Resolution seeking approval of the Proclamation issued by the President on 13 February, 2025 under Article 356 (1) of the Constitution. Article 356 (3) is very specific and clear that the Proclamation made by Her Excellency, the President, has to be approved by a Resolution of both the Houses of Parliament.

My simple and logical question is this. There is a substantive answer from the hon. Speaker and I know it very well. But still, I would like to ask this from the hon. Speaker. Suppose, this Proclamation issued by the President is not approved by both the Houses of Parliament. ? (*Interruptions*)

माननीय अध्यक्ष : मैं इसका जवाब आपको दे देता हूं ।

**SHRI N. K. PREMACHANDRAN:** Sir, one second. We are discussing on the Demands for Grants of Manipur. I would like to quote Practice and Procedure of Parliament by M. N. Kaul and S. L. Shakdher. Now, it has been codified by the hon. Secretary-General. It is on pages 682 and 683.

If you go through the precedents, Jammu and Kashmir Assembly was dissolved in 1992 and the same situation had come there. The Resolution as well as the Demands for Grants of the particular State were discussed together in the House. What was the Ruling of the then Speaker? It was that first vote was to be put on the Resolution and then go for the Demands for Grants. ? (*Interruptions*) This was the precedent that was observed in Kaul and Shakdher. It was codified. I am talking about the latest Edition.

My point is that the discussion on the Manipur Budget and the Union Budgetthough it is Supplementary, it is the Union Budget - before taking the Proclamation into consideration is not proper and fair. We are discussing the Demands for Grants and the Budget of Manipur before discussing and approving the Proclamation. It is not proper. So, kindly have a Ruling on this issue. Thank you very much, Sir.

माननीय अध्यक्ष : आप इस विषय पर बोल लें, उसके बाद मैं इस विषय पर रूलिंग दे देता हूं ।

डॉ. निशिकान्त दुबे: सर, यह आपका ही रूलिंग है । 389 यह कहता है कि जो भी नियम-प्रक्रिया और कानून में नहीं है या रूल में कहीं मेंशन नहीं है, चाहे संविधान में हो, उसका सारा अधिकार स्पीकर के पास है । बिजनेस एडवाइजरी कमेटी, जिसके ऊपर उन्होंने क्वैश्चन किया, उसके चेयरमैन आप हैं, आप उसको हेड करते हैं और उस कमेटी के मेम्बर केवल सलाह देते हैं । इसलिए सारा अधिकार आपका है । दूसरा, कौल-शकधर को इन्होंने कोट किया है । उसी कौल-शकधर के पेज नंबर 788 को मैं यहां कोट करना चाहता हूं । कांग्रेस के लोग राहुल जी को तो याद करते हैं, लेकिन जब हम नेहरू जी को याद करते हैं तो कहते हैं कि आप नेहरू जी को गलत कोट कर रहे हैं । कांस्टिट्यूएंट असेम्बली की 31 मार्च, 1948 की डिबेट में नेहरू जी ने साफ कहा कि जब कभी भी सप्लीमेंटरी डिमांड्स ऑफ ग्रांट्स जब भी आएगा तो उसके ऊपर ही मेम्बर को कंफाइन होना चाहिए । उन्होंने अम्बेडकर जी की बात के खिलाफ मोहर लगायी और वही पास हुआ जो भारत का संविधान है ।

गौरव गोगोई जी ने आज जो किया, वह कहीं से भी स्वीकार्य नहीं है और मुझे लगता है कि कांग्रेस पार्टी को राहुल गांधी जी से ऊपर नेहरू जी को रखना चाहिए, उनको काँस्टीटुएंट असेंबली सभा में पढ़ना चाहिए । धन्यवाद ।

माननीय अध्यक्ष : जो विषय आपने रखा है, मैं आपको बताना चाहता हूं कि राष्ट्रपति जी का जो आदेश लागू हुआ है । उसकी सूचना सदन के पटल पर रख दी गई है । मेरी जानकारी में है कि दो महीनों के भीतर दोनों सदनों में उस पर प्रस्ताव लाया जाता है । मेरा मानना है कि इसी सदन में प्रस्ताव लाएंगे, लेकिन दो महीनों का समय होता है । आप विद्वान हैं, अत: मैं आपको जानकारी दे रहा हूं । माननीय अध्यक्ष **:** सभा की कार्यवाही कल बुधवार, दिनांक 12 मार्च, 2025 को प्रात: 11 बजे तक के लिए स्थगित की जाती है ।

<u>21.08 hrs</u>

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The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 12, 2025/ Phalguna 21, 1946 (Saka).

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<u>#</u> Member passed away on 25.09.2024. Committee recommended that the total period of absence of Late Shri SK Nurul Islam be condoned.

- <u>\*</u> Introduced with the recommendation of the President.
- <u>\*</u> Not recorded as ordered by the Chair.
- <u>\*</u> Expunged as ordered by the Chair.
- <u>\*</u> Not recorded as ordered by the Chair.
- <u>\*</u> Not recorded as ordered by the Chair.
- **<u>\*</u>?..\*** English translation of this part of speech originally delivered in Marathi.
- <u>\*</u> Expunged as ordered by the Chair.
- <u>\*</u> Expunged as ordered by the Chair.
- \* Not recorded
- <u>\*</u> Not recorded as ordered by the chair.
- <u>\*</u> English translation of the speech originally delivered in Marathi.
- \* Not recorded as ordered by the Chair

**\*?..\*** English translation of this part of speech originally delivered in Marathi.

**\*?..\*** English translation of this part of speech originally delivered in Tamil.

**<u>\*</u>?..\*** English translation of this part of speech originally delivered in Tamil.

**\*?..\*** English translation of this part of speech originally delivered in Tamil.

- \*\* Expunged as ordered by the Chair.
- **\*?..\*** English translation of this part of speech originally delivered in Tamil.
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